

By e-mail

# **THE GAUHATI HIGH COURT AT GUWAHATI**

**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-211/2013/5543/A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri Abubakkar Siddique,  
Member,  
Motor Accident Claims Tribunal,  
Silchar, Cachar.

Dated Guwahati the 20<sup>th</sup> September, 2018.

Sub: **Casual Leave.**

Ref:- Your letter No.SMACT/18/IV/1/662, dtd 18.09.2018

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 20.09.2018, has been granted/~~rejected~~. The District and Sessions Judge, Cachar, will remain in-charge of M.A.C.T., Cachar in your absence on leave.

Yours faithfully,

  
**REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-211/2013/5544/A, dated 20.9.18**

Copy to:

1. The District and Sessions Judge, Cachar, for information and necessary action.

Sd/-  
**REGISTRAR (VIGILANCE)**